



**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/00516/2017

Date of order: 29.11.2017

Present : Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Suvendu Manna,
Son of Late Subash Chandra Manna,
Residing at Village & Post - Ganga Sagar,
Police Station - Sagar,
District South 24 Parganas,
Pin - 743373.

.. Applicant

- V E R S U S -

1. Union of India,
Service through the General Manager,
South Eastern Railway,
Garden Reach,
11, Garden Reach Road,
Kolkata - 700 043
2. The Railway Board,
Ministry of Railways,
Government of India,
Rail Bhawan,
New Delhi.
3. The Chairman,
Railway Board,
Ministry of Railways,
Government of India,
Railway Bhavan,
New Delhi.
4. The Divisional Railway Manager (P),
South Eastern Railway,
Having its office at Kharagpur,
District - Paschim Medinipur,
Pin - 721301.
5. The Competent Authority for Land Acquisition,
Deshpran-Nandigram Special Railway Project,
Having his Office at Post Office - Kanthi
(Near Kanthi Railway Station),
District - Purba Medinipore,
Pin - 721 631.
6. The Public Information Officer &
Senior Divisional Personnel Officer,
Kharagpur, South Eastern Railway,

Manjula

Having its office at Garden Reach,
Kolkata - 43.

7. The Chief Personnel Officer,
South Eastern Railway,
Having its office at 11, Garden Reach Road,
Kolkata - 43.
8. The Deputy Chief Personnel Officer (Welfare)
& Nodal Officer (PG),
South Eastern Railway,
Having its office at 11, Garden Reach Road,
Kolkata - 43.
9. The Chairman,
Railway Recruitment Cell,
South Eastern Railway,
Having its office at
Bungalow No. 12A,
Garden Reach,
11, Garden Reach Road,
Kolkata - 700 043.

10. The Chief Administrative Officer (General),
South Eastern Railway,
Having its office at
Garden Reach,
11, Garden Reach Road,
Kolkata - 700 043.

For the Applicant

For the Respondents

.. Respondents

Mr. B. Bhushan, Counsel

Mr. C.S. Bag, Counsel

ORDER (Oral)

Per Nandita Chatterjee, Administrative Member:

1. Ld. Counsel for the applicant and respondents are both present and heard.

2. The instant application has been filed seeking appointment of the applicant in a suitable post commensurate to his qualification in the context of compassionate appointment to land losers in the Deshpran-Nandigram Special Railway Project.

3. It is seen that representation at Annexure "A-7 to the O.A. dated

hsl

OA/350/00516/2017

7.9.2016 has been pending with the respondent authorities for consideration and the Ld. Counsel for the applicant submits that his purpose will be met if a direction is issued to the Respondents to dispose of the representation within a specific time schedule.

4. Ld. Counsel for the respondents does not object to the same.

5. Hence, we direct the competent respondent to dispose of the representation at Annexure "A-7 to the O.A." within 4 weeks from the date of receipt of a copy of this order and to communicate his/her decision immediately thereof to the applicant.

6. We make it clear that we have not entered into the merits of the case and all issues are kept open for consideration as per Rules by the concerned respondents.

7. The O.A. is, accordingly, disposed of. No order to costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Manjula Das)
Judicial Member

SP